

**HARYANA GOVERNMENT**  
LAW AND LEGISLATIVE DEPARTMENT

**Notification**

The 22nd August, 2020

**No. Leg. 26/2020.**— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 23rd July, 2020 and the President of India approved the promulgation of the said Ordinance by the Governor of Haryana vide order dated 1st August, 2020 and is hereby published for general information:-

**HARYANA ORDINANCE NO. 10 OF 2020**

**THE INDUSTRIAL DISPUTES (HARYANA AMENDMENT) ORDINANCE, 2020**

AN

ORDINANCE

*further to amend the Industrial Disputes Act, 1947, in its application to the State of Haryana.*

Promulgated by the Governor of Haryana in the Seventy-first Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Industrial Disputes (Haryana Amendment) Ordinance, 2020. Short title.

2. After section 36B of the Industrial Disputes Act, 1947, the following section shall be inserted, namely:- Insertion of section 36C in Central Act 14 of 1947.

“36C. Power to exempt new industries.— Where the State Government is satisfied in relation to any new industrial establishment or new undertaking or class of new industrial establishments or new undertakings that it is necessary in the public interest to do so, it may, by notification in the Official Gazette, exempt, conditionally or unconditionally, any such new establishment or new undertaking or class of new establishments or new undertakings from all or any of the provisions of this Act for a period of one thousand days from the date of the establishment of such new industrial establishment or new undertaking or class of new establishments or new undertakings, as the case may be.

*Explanation.*—For the purposes of this section, the expression “new industrial establishment or new undertaking or class of new industrial establishments or new undertakings” means such industrial establishment or undertaking or class of industrial establishments or undertakings which are established within a period of one thousand days from the commencement of this Ordinance.”.

CHANDIGARH:  
The 23rd July, 2020.

SATYADEO NARAIN ARYA,  
GOVERNOR OF HARYANA

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BIMLESH TANWAR,  
ADMINISTRATIVE SECRETARY TO GOVERNMENT,  
HARYANA, LAW AND LEGISLATIVE DEPARTMENT.